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**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 202  
IB-206/ND/2019

**IN THE MATTER OF:**  
**Mr. Neeraj Pandita**

**...PETITIONER**

**Vs.**

**M/s. S3 Electrical and Electronics Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**Under Section 7 of IBC**

**Order delivered on 08.03.2021**  
**(Virtual Hearing/Physical Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Liquidator**

**:Mr. Rishi Singhal, Advocate and**  
**Ms. Pooja Garg, Liquidator.**

**ORDER**

The Liquidator has moved an application for dissolution of S3 Electrical and Electronics Private Limited (Corporate-debtor) under Section 54 of IBC, 2016 read with Rule 11 of NCLT Rules, 2016. Having heard the submissions made by the Liquidator and having considered the contents of the application, the final report along with audited receipt payment account is taken on record. The admission of application for dissolution of the Corporate-debtor under Section 54 is allowed. The order to dissolve the Corporate-debtor having CIN No. (U31500DL2011PTC220030) under Section 54(ii) of the Insolvency and Bankruptcy Code, 2016 is ordered. The Application under Section 19(2) vide CA No. 7970/2019 is **dismissed as withdrawn**.

(Meenu)

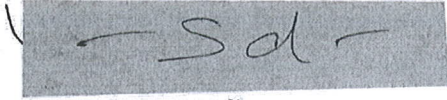


*CP*

*Meenu*  
*10/03/2021*

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The delay in submission of the Progress Report for the quarter ended 31.03.2020, 30.06.2020 & 30.09.2020 are condoned. The matter is closed in all respects, therefore, let the case papers and case records be sent to record room.



**(V.K. Subburaj)**  
**Member (T)**





**(P.S.N. Prasad)**  
**Member (J)**

  
**Deputy Registrar**  
**National Company Law Tribunal**  
**CGO Complex, New Delhi-110003**

(Meenu)